

Charges for Planes Brought by Head of State/Government for Non-Aligned Summit

3408. SHRI SANAT KUMAR MANDAL: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) the total number of plans which the foreign Heads of State/Government brought while attending the Non-Aligned Summit meet in the capital;

(b) whether any charge for stabling the planes and ground support services provided to them was levied from them; and

(c) if so, what and whether it was in foreign exchange or Indian currency?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN): (a) 109, including special charters.

(b) and (c) The charges were collected both in foreign exchange and Indian Rupees. The total amount collected/billed by the various agencies is as under:

Air India	
(Ground support, Engineering Services & Catering Services)	Rs. 44.45 lakhs (approx.)
Civil Aviation Department (Route Navigation charges)	Rs. 3.12 lakhs (approx.)
I.A.A.I. (Landing & parking charges)	Rs. 10.00 lakhs (approx.)

Setting up Industrial Data Banks

3409. SHRI LAKSHMAN MALLICK: Will the Minister of FINANCE be pleased to state:

(a) whether Government have a proposal to set up some industrial data banks in 1983-84;

(b) the names of the places where such banks were set up earlier;

(c) the name of the places where the above Central industrial data banks are going to be set up in the current financial year; and

(d) the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAN-ARDHANA POOJARY): (a) to (d). The Administrative Departments/Organisations in the Government viz. Department of Industrial Development, Department of Electronics, Department of Statistics, Department of Science & Technology and the Planning Commission which are likely to be concerned with collection of industrial data have indicated that separate Industrial Data Banks have not been set up by them so far. These Departments, including the Planning Commission, have also indicated that there is no proposal under their consideration to set up separate Industrial Data Banks in 1983-84.

Meeting of Indo-Hungarian Joint Council held in Delhi

3410. SHRI SUSHIL BHATTACHARYA: Will the Minister of COMMERCE be pleased to state:

(a) whether the Indo-Hungarian Joint Council in its recent meet in Delhi has evolved ways to turn India's present adverse balance of trade with Hungary; and

(b) if so, what are they and to what extent they are likely to expand Indian exports?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAM DULARI SINHA): (a). Yes, Sir.

(b) The following proposals were inter-alia considered:—

(i) An illustrative list of 16 items was drawn up such as textile machinery, machine tools, watches, industrial fasteners, food processing machines, bicycles, seamless steel tubes, etc.,

which could be exported from India to Hungary provided the Indian exporters made the necessary sales promotion efforts.

- (ii) The Hungarians showed interest in Indian technology in respect of bicycles and bicycle parts for their domestic use and for export to other countries.
- (iii) Project exporters from the two countries could consider joint bidding in third countries.

News Item Captioned "Kaya Laxmi Commercial Bank Bikega"

3411. SHRI BHEEKHABHAI: Will the Minister of FINANCE be pleased to state:

(a) whether the attention of Government has been drawn to the news-item appeared in the Hindi 'Nav Bharat Times' dated 30th January, 1983 under the caption "Kaya Laxmi Commercial Bank Bikega";

(b) whether there have been continuous irregularities committed by high-ups of that Bank;

(c) the number of irregularities by high-ups; and

(d) the action proposed to be taken against the Board of Management?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) Yes, Sir.

(b) to (d). The inspection of the bank by the Reserve Bank of India has disclosed some irregularities on the part of the bank in the matter of grant of advances etc. The matter is being examined in details by the Reserve Bank who will take further action as may be called for. Meanwhile, the Reserve Bank have appointed the third Additional Director on the Board of the

bank in terms of Section 36-AB of Banking Regulation Act, 1949, to improve its effectiveness.

Hiring of Helicopters to Kerala Chief Minister by Navy

3412. SHRI HARISH KUMAR GANGWAR: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that navy in Kerala has been hiring out its helicopters to the State's Chief Minister; and

(b) if so, will a statement indicating (i) the number of times the helicopters were hired, (ii) rates at which helicopters given on hire by the Navy, (iii) details of amounts realised from the State Government, (iv) purpose for which the helicopters were hired, (v) number of people with details thereof travelled in the helicopters, (vi) rules and regulations on hiring the service aircraft etc. be laid on the Table of the House?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO): (a) and (b). From the question, it is not clear for which specific period the information is required to be furnished.

(2) Airlifts by Naval Helicopters to the Chief Minister of Kerala have been provided in accordance with the guidelines laid down by the Government of India for purposes of the Chief Minister's official tour particularly in the coastal regions of Kerala where Indian Air Force VIP flight aircraft are not available. Such airlifts are arranged on receipt of specific requests from the Government of Kerala.

(3) The airlifts provided by Naval Helicopters to the Chief Minister of Kerala are made available on payment at the prescribed rates. Rates for such airlifts are fixed from time to time in consultation with the Ministry of Finance. The State Government is billed after the airlifts are provided.